

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2599  
ANSWERED ON:12.03.2015  
LAND UTILISATION NORMS  
Panda Shri Baijayant "Jay"

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) Whether the Government proposes to undertake specific reforms in land utilisation norms in the North-Eastern Region; and
- (b) if so, the details thereof, State-wise?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) and (b): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 and 45 of List II (State List) of the Seventh Schedule to the Constitution of India. Therefore, undertaking specific reforms in land utilisation norms comes under the purview of concerned State Governments.